

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

M.A. No.62/1022/2019
O.A. No.62/139/2019

Date of decision: 03.07.2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

...

Mohd. Maqbul Lone & Ors.

...APPLICANTS

VERSUS

Union of India and others

...RESPONDENTS

PRESENT: Sh. Sanjay Goyal, counsel for the applicants in M.A.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Present M.A. has been filed under Rule 8, read with Rule 24 of the CAT (Procedure) Rules, 1987 seeking extension of another two months time to implement the order dated 13.02.2019 passed by this Court.
2. Heard.
3. This is the second application for extension of time filed by the respondents. Earlier, in similar application this Court had granted two months' time to implement the order. Despite that respondents have filed present application for further extension of time.
4. Considering the fact that respondents have already been granted two months' time, Court finds no reason to grant further time. Accordingly, the M.A. is dismissed.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 03.07.2019.
Place: Chandigarh.

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